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EXTRA-ORDINARY PART-II SECTION 3, SUB SECTION (ii))**

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

**NOTIFICATION NO. 47 (RE-07)/2004-2009
NEW DELHI, DATED THE 12th NOVEMBER, 2007**

S.O. (E) – In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009 (as amended from time to time), the Central Government hereby makes following amendment in Notification No.15(RE-2006)/2004-2009 dated 27.06.2006 (as amended from time to time), to add the following paragraph after Para 3:-

“3A The prohibition shall not be applicable to export of 178.70 tonnes of pulses to Nepal by MMTC.”

2. This issues in Public Interest.

(R.S.GUJRAL)
DIRECTOR GENERAL OF FOREIGN TRADE AND
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from F.No. 01/91/180/304/AM 07/PC-III)

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